

BEFORE THE GREEN TRIBUNAL, PRINCIPAL BENCH

O.A.546/2022

IN THE MATTER OF

GYANENDRA SINGH RANA

...PETITIONER

VS

KABIR DAIRY & ORS

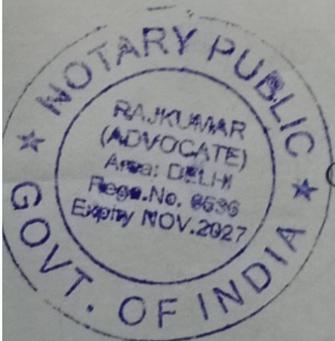
...RESPONDENTS

INDEX

S.No.	Items	Pages
1.	Reply of closure report/Notice	1-3
2.	Annexure 1-5	4-12
3.	65B certificate	13
4.	Affidavit	14-16
5	-	-

Date: 05.06.2024

Place: Delhi



GYANENDRA SINGH RANA

...PETITIONER

Gpb

2024/06/06 16:47 Delhi Division, Delhi

BEFORE THE GREEN TRIBUNAL, PRINCIPAL BENCH

O.A.546/2022

IN THE MATTER OF

GYANENDRA SINGH RANA

...PETITIONER

VS

KABIR DAIRY & ORS

...RESPONDENTS

REPLY OF MCD/DPCC CLOSURE REPORT/NOTICE

Respectfully Showeth:

1. That impugned closure report/notice submitted by the MCD/DPCC based on half-baked facts, non-effective and symbolic actions. However show cause notices/responses were issued/filed along with affidavits but compliance of the same is nowhere due to hand in glove of respondents with some black sheep of MCD staff. Open burning is still taking place at more than 55 places during night time.
2. That response filed by the respondents lack truthfulness in letter and spirit.
3. That respondent Paltu still running the dairy business as usual which exposed the nexus among respondents and MCD officials.

ANNEXURE-1

Grip



2024/06/06 16:48 Delhi Division, Delhi

4. That another respondent Meer Singh is also running his dairy business as usual indicate the same connivance of respondent with MCD officials.

ANNEXURE-2

5. That another respondent shehzad openly violating the terms of conditions of sealing. Despite sealing dairy business is running and tempered/broke the seal and accessing the sealed premise without any fear of law.

ANNEXURE-3

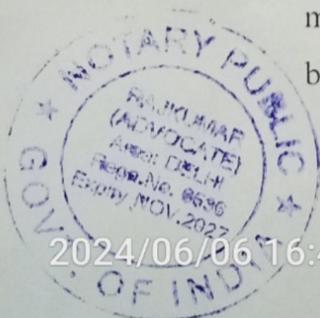
6. That another respondent Baddhu Bihari running the dairy business as usual due to aforementioned reasons.

ANNEXURE-4

7. That another respondent, dairy owner Prahlad still running the dairy business due to aforementioned reasons. **ANNEXURE-5**

PRAYER:-

Keeping above in view, it is humbly requested to re-constitute a team and a surprise raid to expose the corrupt MCD accountable for playing fraud and (still running the illegal dairy business and involved in open burning of plastic/other material) with this Hon'ble bench and manipulating the facts and siding with respondents and biasing against applicant.



2024/06/06 16:48 Delhi Division, Delhi

Gp

A stern action against the respondents and responsible MCD staff for non-compliance of this Hon'ble bench's orders in letter and spirit.

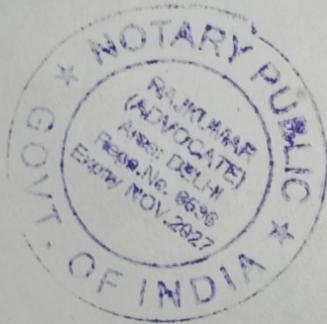
Date: 06.06.2024

Place: Delhi

GYANENDRA SINGH RANA

...PETITIONER

GSR



ATTESTED

**NOTARY PUBLIC
GOVT. OF INDIA**

06 JUN 2024

INDIA
 PALTU S/O SH. ABHAY RAM R/O D-48, PARCHUN KI DUKAN, FIRNI ROAD, SECTOR-17, ROHINI, SHAHIBAD DAULAT PUR, DELHI-110042

do hereby solemnly affirm and declare as under:-

1. That I am the tenant/ owner of the Property situated at D-48, PARCHUN KI DUKAN, FIRNI ROAD, SECTOR-17, ROHINI, SHAHIBAD DAULAT PUR, DELHI-110042.
2. That I received Notice No. 428/DD (VS)/NZ/2022 dated 17-08-2022 from the office of the MCD (Veterinary Services Department) accusing me kept the Cattle Dairy creating very unhygienic and insanitary conditions in contravention of the Dairy.
3. That it is submitted that I have remove the Cattle at the above said land after receiving the said notice. I shall never carry out any illegal activity on the said land in violation of permission rules, bye laws and regulations.
4. That I now seek relief from the Office of the Dy. Director (VS) regarding the said notice may kindly not be enforced and given effect to any it may kindly be withdrawn in the interest of justice.
5. That I closed my Cattle Dairy after receiving the aforesaid notice.
6. That give me some time for apply Veterinary Dairy License & if I used premises without Veterinary Dairy License then appropriate action taken against me.
7. If I will be working without License in future. I will pay the fine of Rs. 1,00,000/- only to Municipal Corporation of Delhi.
8. That it is my true and correct statement.

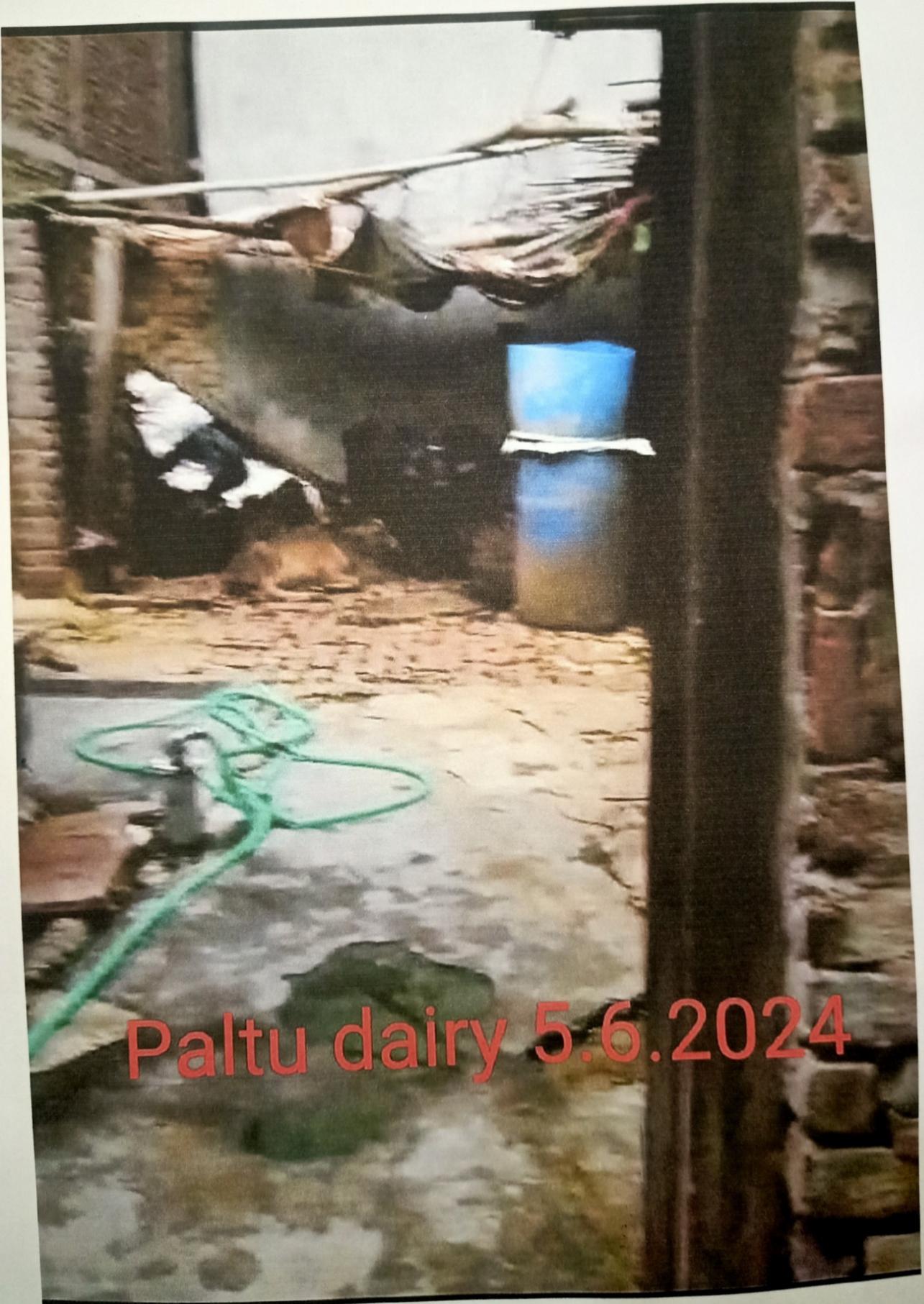
DEPONENT

VERIFICATION:-

Affidavi submitted verified at Delhi on this 24-08-2022 that the contents of the above affidavit are true and correct to the best of my knowledge and belief.

by paltu





Paltu dairy 5.6.2024

2024/06/06 16:48 Delhi Division, Delhi

55

Annexure

I, MEER SINGH S/O SH. GIRDHARA SINGH R/O JHUGGI NO-152, SEC -22
26, ROHINI, SAHIBABAD DAULAT PUR, NORTH WEST DELHI-
110042. do hereby solemnly affirm and declare as under:-

1. That I am the tenant/ owner of the Property situated at JHUGGI NO-152, SEC -26, ROHINI, SAHIBABAD DAULAT PUR, NORTH WEST DELHI-110042.
2. That I received Notice No. _____ (VS)/NZ/2022 dated 17-08-2022 from the office of the MCD (Veterinary Services Department) accusing me kept the Cattle Dairy creating very unhygienic and unsanitary conditions in contravention of the Dairy.
3. That it is submitted that I have remove the Cattle at the above said land after receiving the said notice. I shall never carry out any illegal activity on the said land in violation of permission rules, bye laws and regulations.
4. That I now seek relief from the Office of the Dy. Director (VS) regarding the said notice may kindly not be enforced and given effect to any it may kindly be withdrawn in the interest of justice.
5. That, I closed my Cattle Dairy after receiving the aforesaid notice.
6. That give me some time for apply Veterinary Dairy License & if I used premises without Veterinary Dairy License then appropriate action take against me.
7. If I will working without License in future, I will pay the fine of Rs. 1,00,000/- only to Municipal Corporation of Delhi.
8. That it is my true and correct statement.

23

DEPONENT

VERIFICATION:-

Verified at Delhi, on this 08-09-2022 that the contents of the above affidavit are true and correct to the best of my knowledge and belief.

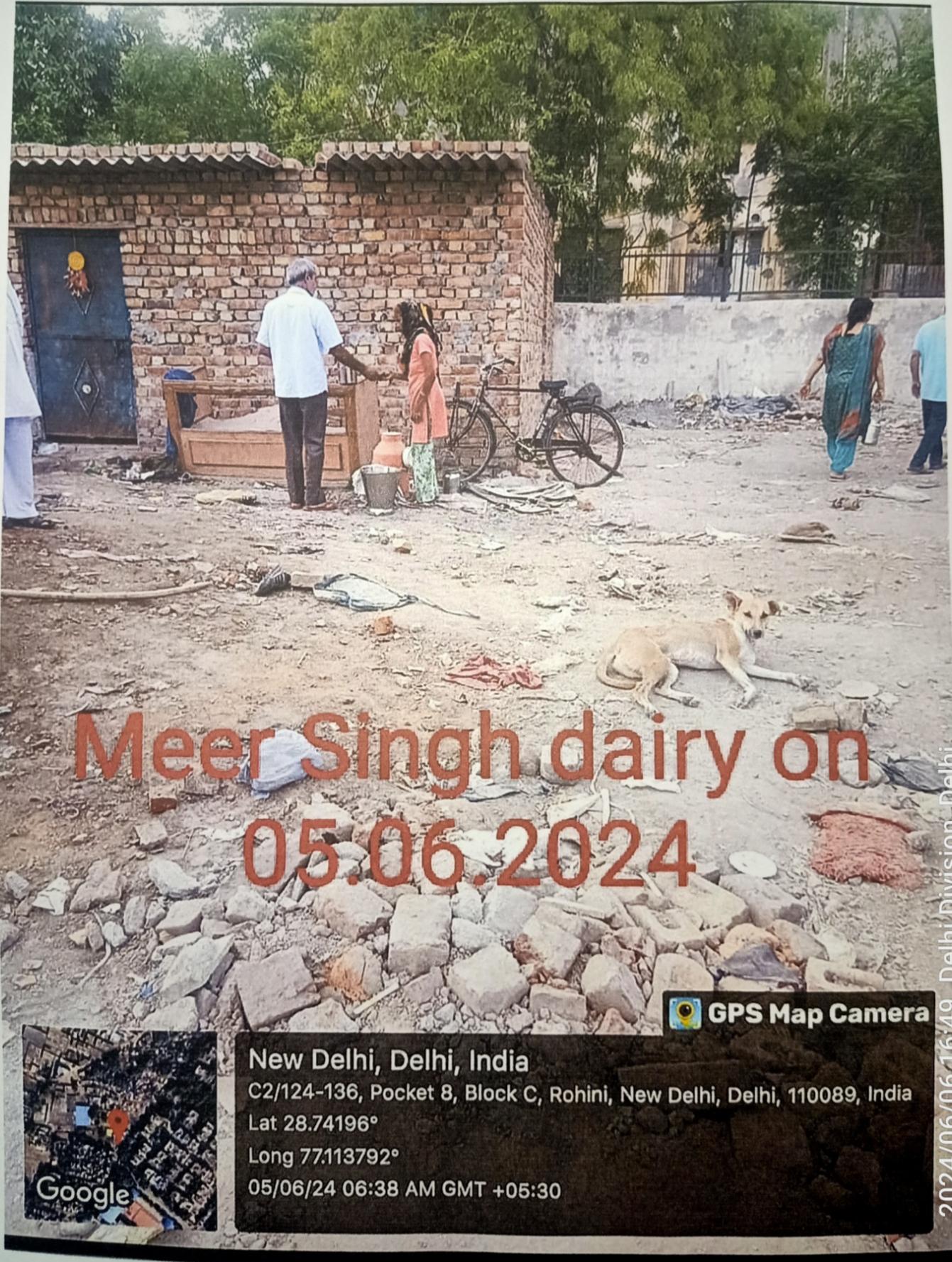


08 SEP 2022

APPROVED
 [Signature]

DEPONENT





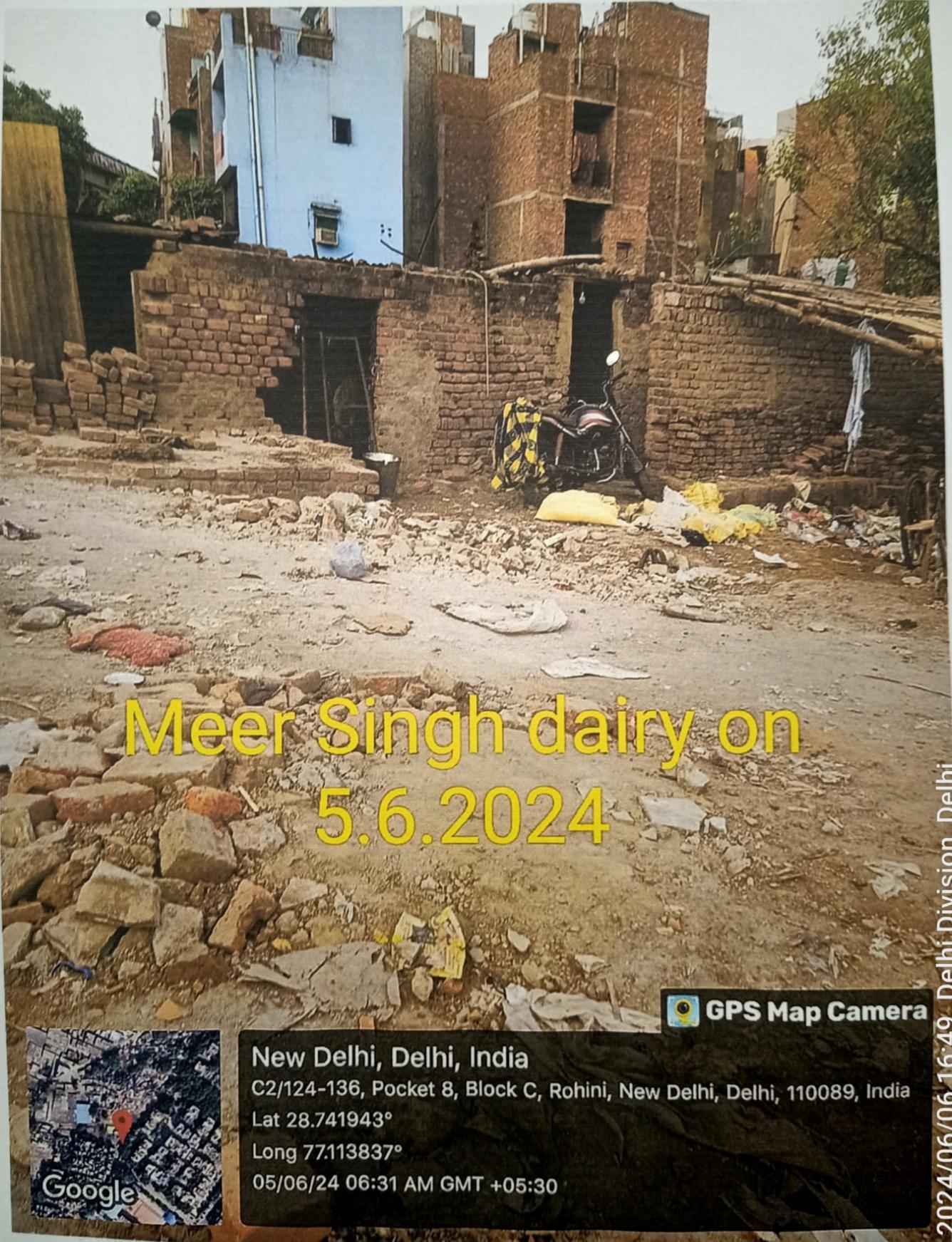
Meer Singh dairy on
05.06.2024

GPS Map Camera

New Delhi, Delhi, India
C2/124-136, Pocket 8, Block C, Rohini, New Delhi, Delhi, 110089, India
Lat 28.74196°
Long 77.113792°
05/06/24 06:38 AM GMT +05:30

2024/06/06 16:49 Delhi Division, Delhi





Meer Singh dairy on
5.6.2024

GPS Map Camera



New Delhi, Delhi, India
C2/124-136, Pocket 8, Block C, Rohini, New Delhi, Delhi, 110089, India
Lat 28.741943°
Long 77.113837°
05/06/24 06:31 AM GMT +05:30

2024/06/06 16:49 Delhi Division, Delhi



Gate open

Seal tempered

Shehzad dairy 5.6.2024

GPS Map Camera



Delhi, Delhi, India

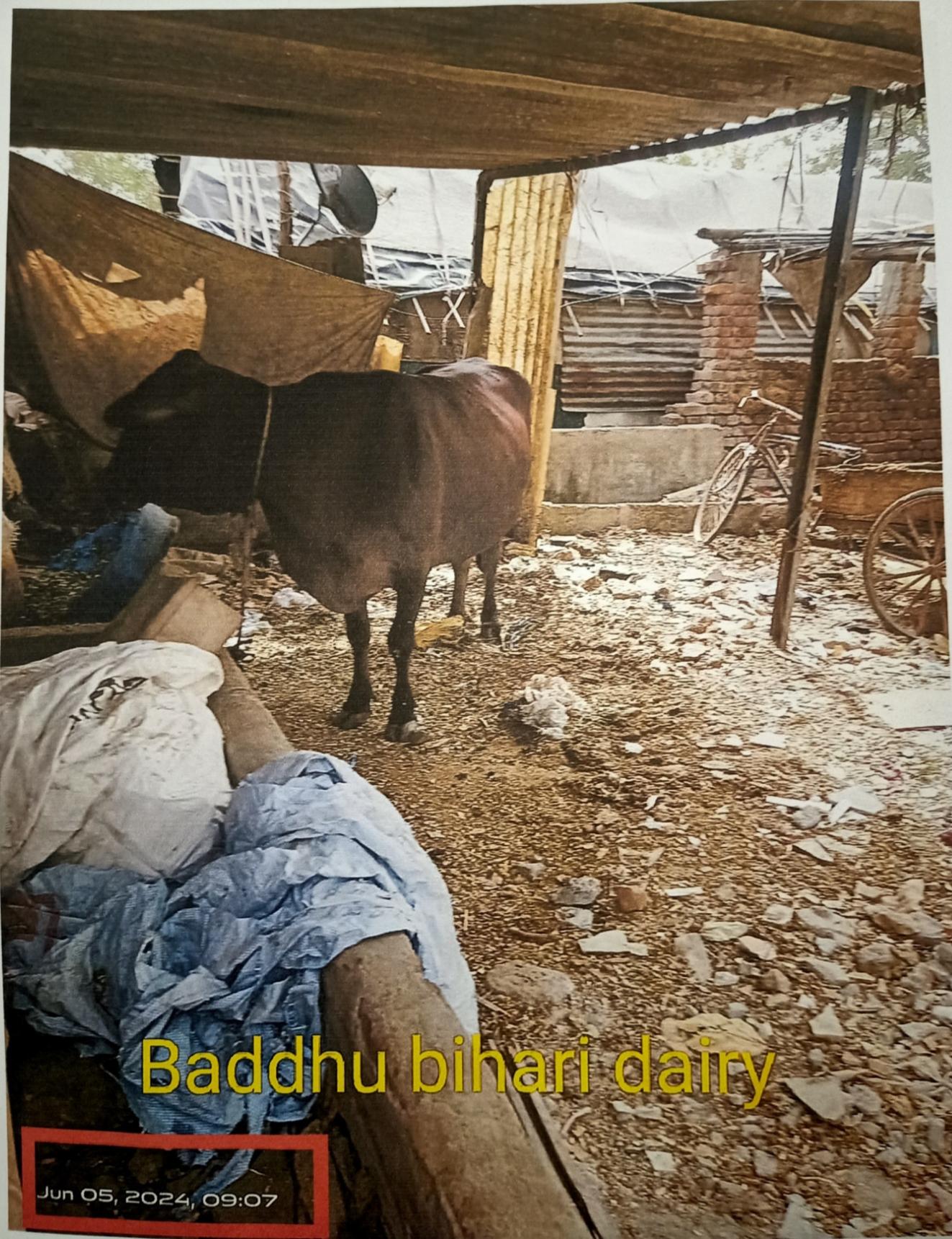
288, Bawana Rd, Pocket 10, Block C, Rohini, Delhi, 110042, India

Lat 28.745282°

Long 77.115531°

05/06/24 06:24 AM GMT +05:30

Delhi Division, Delhi
2024/06/06 16:49



Baddhu bihari dairy

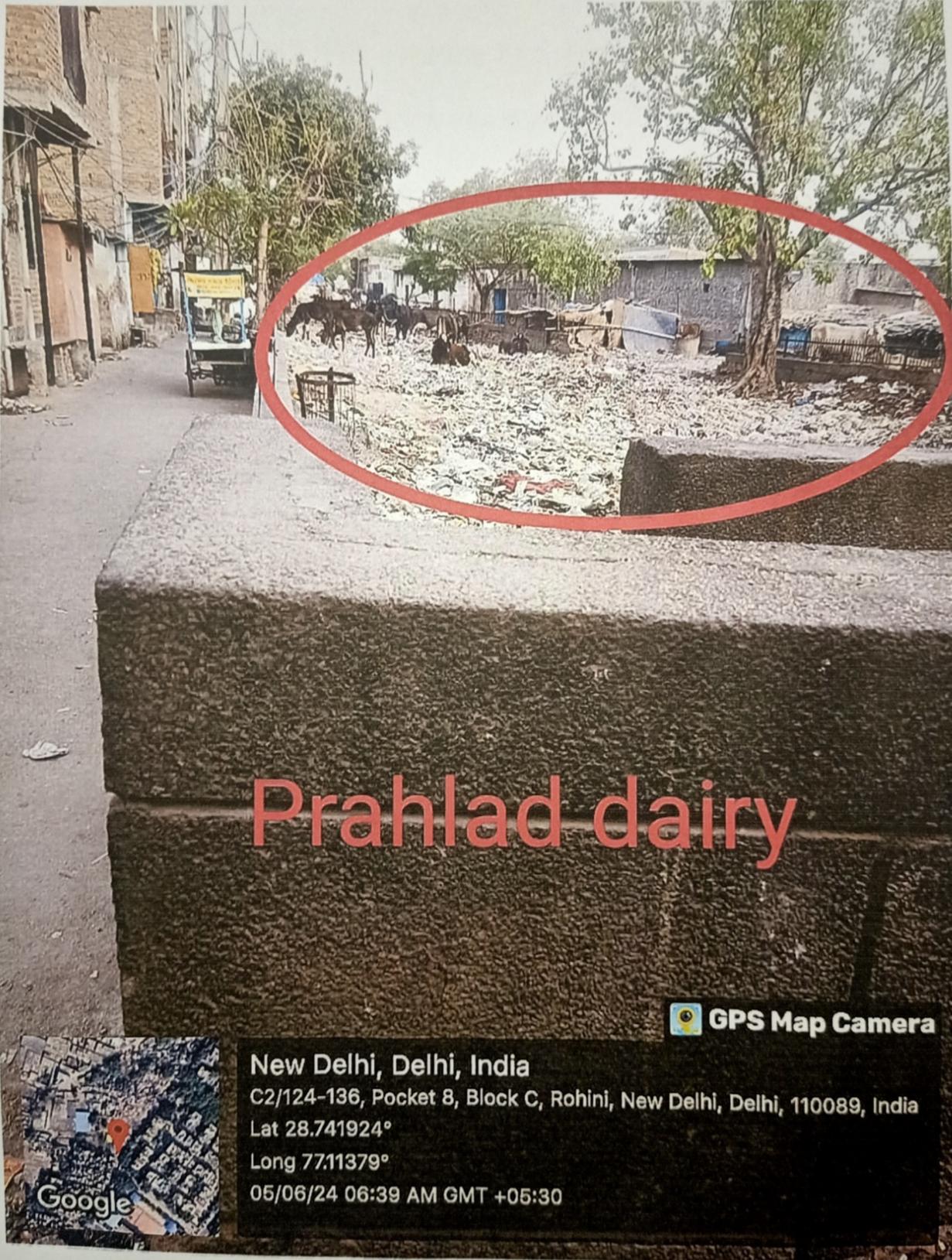
2024/06/06 16:49 Delhi Division, Delhi



Baddhu bihari dairy

Jun 05, 2024, 09:07

2024/06/06 16:49 Delhi Division, Delhi



Prahlad dairy

GPS Map Camera



New Delhi, Delhi, India
C2/124-136, Pocket 8, Block C, Rohini, New Delhi, Delhi, 110089, India
Lat 28.741924°
Long 77.11379°
05/06/24 06:39 AM GMT +05:30

2024/06/06 16:49 Delhi Division, Delhi

BEFORE THE GREEN TRIBUNAL, PRINCIPAL BENCH

O.A.546/2022

IN THE MATTER OF

GYANENDRA SINGH RANA

...PETITIONER

VS

KABIR DAIRY & ORS

...RESPONDENTS

65B Certificate under Indian Evidence Act 1872

It is hereby declared that extracts of all the photo, video, chat etc captured/stored/transmitted/received in the device under my control and no tempering took place.

Date: 06.06.2024

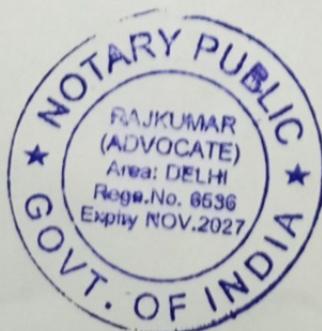
Place: Delhi

GS

GYANENDRA SINGH RANA

...PETITIONER

GS



ATTESTED
NOTARY PUBLIC
GOVT. OF INDIA

06 JUN 2024



सत्यमेव जयते

INDIA NON JUDICIAL

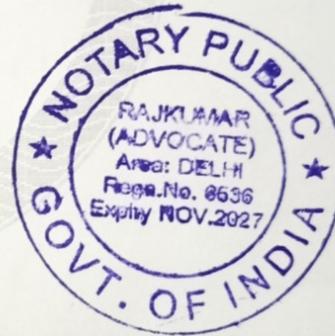
Government of National Capital Territory of Delhi

₹10

e-Stamp

Certificate No. : IN-DL99765953612981W
 Certificate Issued Date : 06-Jun-2024 08:38 AM
 Account Reference : IMPACC (IV)/ dl973703/ DELHI/ DL-DLH
 Unique Doc. Reference : SUBIN-DL97370355923682075099W
 Purchased by : GYANENDRA SINGH RANA
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : GYANENDRA SINGH RANA
 Second Party : Not Applicable
 Stamp Duty Paid By : GYANENDRA SINGH RANA
 Stamp Duty Amount(Rs.) : 10
 (Ten only)

सत्यमेव जयते



₹10

Please write or type below this line

IN-DL99765953612981W

GPR

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.

BEFORE THE GREEN TRIBUNAL, PRINCIPAL BENCH

O.A.546/2022

IN THE MATTER OF

GYANENDRA SINGH RANA

...PETITIONER

VS

KABIR DAIRY & ORS

...RESPONDENTS

AFFIDAVIT

I Gyanendra Singh Rana resident of VPO Shahbad Daulat Pur Delhi-110042, do hereby solemnly affirm that:

1. That deponent is competent to swear the affidavit.
2. That deponent is well versed with facts and content of the accompanied matter, reply, photographs etc.

G.S.R.
DEPONENT

VERIFICATION:-

Verified on 06 June 2024 at New Delhi. It is further declare on oath that nothing material has been concealed thereon. All the information based on personal knowledge and beliefs.



ATTESTED

R
NOTARY PUBLIC
GOVT. OF INDIA

06 JUN 2024

G.S.R.
DEPONENT

AFFIDAVIT

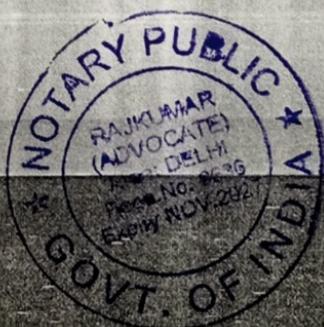
I, Gyanender Singh Rana S/o Sh. Changi Ram R/o H no. 514, Shahbad Daulat Pur, North West Delhi -110042 Aged about 60 years, do hereby state on solemn affirmation and declare on oath as under:-

1. That I am the Applicant and am well conversant with the facts of the present case and am competent to swear this affidavit.
2. That the accompanying execution petition has been drafted by me and the facts stated therein are true and correct to the best of my knowledge and may be read as part and parcel of this affidavit, being not repeated herein for the sake of brevity.

Gpsh
DEPONENT

VERIFICATION:- Verified at Delhi on 6-6-24 that the contents of the above Affidavit are true and correct to the best of my knowledge and belief, no part of the same is false and nothing material has been concealed therefrom.

06 JUN 2024



ATTESTED
Gpsh
NOTARY PUBLIC
GOVT. OF INDIA

Gpsh
DEPONENT